

**E. DEPARTMENT OF DISINVESTMENT
(VINIVESH VIBHAG)**

- 1 All matters relating to disinvestment of Central Government equity from Central Public Sector Undertakings.
2. All matters relating to sale of Central Government equity through offer for sale or private placement in the erstwhile Central Public Sector Undertakings.
3. Decisions on the recommendations of the Disinvestment Commission on the modalities of disinvestment, including restructuring.
4. Implementation of disinvestment decisions, including appointment of advisers, pricing of shares, and other terms and conditions of disinvestment.
5. Disinvestment Commission.
6. Central Public Sector Undertakings for purposes of disinvestment of Government equity only.
7. Financial policy in regard to the utilization of the proceeds of disinvestment channelised into the National Investment Fund.

Note.I: All other post disinvestment matters, including those relating to and arising out of the exercise of Call option by the Strategic Partner in the erstwhile Central Public Sector Undertakings, shall continue to be handled by the administrative Ministry or Department concerned, where necessary, in consultation with the Department of Disinvestment.

Note.II: In terms of the Business allocated, only questions relating to disinvestment of Central Govt.'s equity in Central Public Sector Undertakings and decision on the recommendations of the Disinvestment Commission, implementation thereof and about the Disinvestment Commission itself would be for the Department of Disinvestment.